

Naxal incidents linked to Jehadis

□2783. SHRI SHREEGOPAL VYAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the incidents of violence taking place in Lalgarh (West Bengal), Jharkhand and Chhattisgarh are part of a plan;
- (b) whether this is a subject of investigation;
- (c) whether investigation has been conducted and if so, the master minds behind the scene;
- (d) whether it is a fact that these activities are linked to Jehadis; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The naxalites exploit the real and perceived grievances of the people relating to inadequacies of administration, unemployment and lack of development, to generate anti-government feeling and to mobilize them in their favour. Towards achieving their objective they indulge in violence in naxal affected states including West Bengal (Lalgarh), Jharkhand and Chhattisgarh. Law and Order being a state subject, cases of naxal crime are registered, investigated and prosecuted by the concerned States.

(d) and (e) The available inputs do not suggest any links of Jehadis in violence in Lalgarh (West Bengal), Jharkhand and Chhattisgarh.

Security agencies owned by MNCs

2784. SHRI TARINI KANTA ROY:

SHRI TAPAN KUMAR SEN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many security agencies including those owned by multi-national companies are operating in India;
- (b) whether all these agencies are registered with Ministry of Home Affairs; and
- (c) if so, the details of name of agencies, address, phone number, fax No. and e-mail I.Ds?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) In order to regulate the private security agencies, the Government has enacted the Private Security Agencies (Regulation) Act, 2005. As per the provisions of the Act, a person who intends to carry on or commence the business of private security agency is required to obtain a licence for the purpose from the Controlling Authority designated by the respective State Government. As such, there is no provision for registration of private security agencies with the Ministry of Home Affairs.

□Original notice of the question was received in Hindi.